

13091

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH NEW DELHI  
O.A. NO. 06 OF 2012  
EA No. 05 of 2024

IN THE MATTER OF:

NIZAMUDDIN WEST ASSOCIATION ..... APPLICANT

VERSUS

UNION OF INDIA & ORS. ...RESPONDENTS

INDEX

**DOH 01/04/2026**

<b>S NO.</b>	<b>PARTICULARS</b>	<b>PAGE NO.</b>
1	AFFIDAVIT ON BEHALF OF THE RESPONDENT /MCD COMPLIANCE ORDER DATED 24.03.2026	<b>1-4</b>
2	<b>ANNEXUER -A</b> PHOTOGRAPHS & COPY OF THE LETTER DATED 19/03/26 And 25/02/2026	<b>5-12</b>
3	<b>PROOF OF SERVICE</b>	<b>13</b>

Through



**PUJA KALRA**

Advocate for the RESPONDENT MCD

Standing Counsel for MCD

ENR- D/1278/1999

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NEW DELHI

DATED 01/04/2026

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**IN O.A. NO. 06 OF 2012**

**EA NO. 05 OF 2024**

**IN THE MATTER OF:**

**NIZAMUDDIN WEST ASSOCIATION ... APPLICANT**

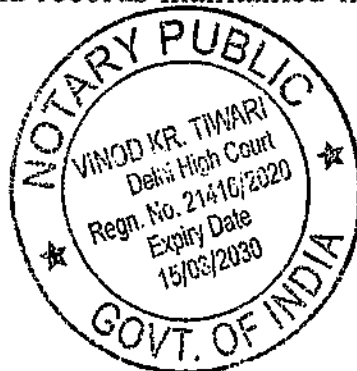
**VERSUS**

**UNION OF INDIA & ORS ... RESPONDENTS**

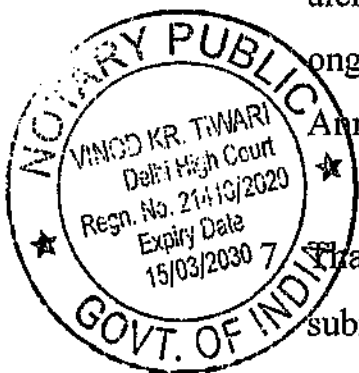
**AFFIDAVIT ON BEHALF OF MUNICIPAL  
CORPORATION OF DELHI IN COMPLIANCE OF ORDER  
DATED 24.03.2026**

I, Sanjeev Khirwar, S/o Dr. Udai Bhan Singh, Commissioner, Municipal Corporation of Delhi, do hereby solemnly affirm and declare as under:

1. That I am the deponent herein and am duly authorized and competent to swear this affidavit on behalf of the Municipal Corporation of Delhi (MCD). I am well conversant with the facts of the case and records maintained in the ordinary course of business.

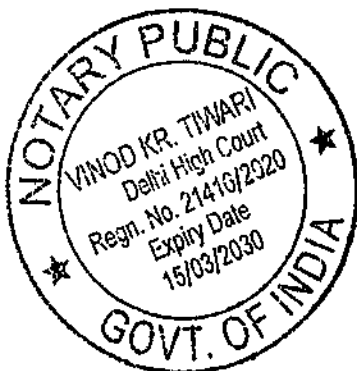


2. That the present affidavit is being filed in compliance of the directions issued by the Hon'ble National Green Tribunal, Principal Bench, New Delhi vide order dated 24.03.2026.
3. That it is respectfully submitted that the "slits" referred to in the Hon'ble Tribunal's order are gaps observed beneath the temporary barricading installed at site from the ground level.
4. That the barricading provided at site is temporary in nature and has been installed as an interim safety measure to restrict access to the drain during the period prior to and during desilting operations. The precept was that the barricading would be removed during the desilting operation and would be re-fixed appropriately after desilting.
5. That continuous inspection and monitoring of the barricading is being carried out by field officials, and vulnerable locations are being attended to on priority to eliminate any possibility of accident or untoward incident.
6. That adequate caution boards and warning signage have already been installed at prominent locations at and around the site to alert the general public regarding the presence of the drain and ongoing works. The photographs are annexed herewith as Annexure-'A'.  
That with regard to desilting of Defence Colony drain, it is submitted that the desilting work shall commence w.e.f.



01.04.2026 and shall be completed on or before 15.06.2026, i.e., well before the onset of monsoon season (July 2026).

8. That with respect to permanent protective measures, it is submitted that the proposal/tender for construction of permanent toe walls along the drain is under process. The construction of toe walls shall be undertaken immediately after completion of desilting work i.e. 15.06.2026 and shall be completed by 15.10.2026.
9. That in order to further ensure safety, a proposal is under consideration for providing temporary covering over the drain openings. The execution of this work shall be taken up after completion of desilting i.e. 15.06.2026 and shall be completed by 15.10.2026, along with the construction of toe walls, as part of a comprehensive safety and environmental protection measure.
10. That it is respectfully submitted that both interim and long-term measures are being undertaken in a time-bound manner to ensure that the site is made fully safe and compliant, and that no accident or untoward incident occurs, in compliance with letter and spirit of the directions of the Hon'ble Tribunal.



  
DEPONENT 25/26

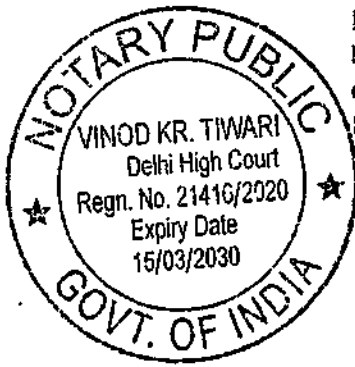
4

VERIFICATION :

Verified at New Delhi on this **30 MAR 2026** day of March 2026 that the contents made in the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therein.

*By Kabe*  
Identifying the Deponent who has signed/out thumb impression in my presence

*[Signature]*  
**DEPONENT** 30/3/26



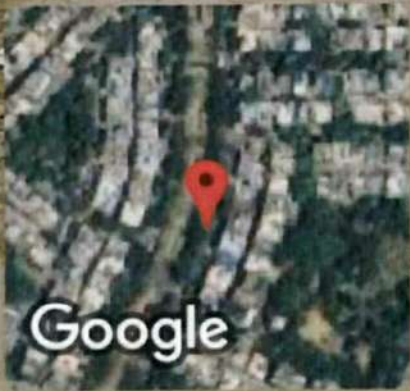
CERTIFIED THAT THE DEPONENT,  
Shri/Smt./Km..... *Sanjeev B. Sharma*  
S/o. W/o, D/o, Sh..... R/o.....  
Identified by Shri/Smt. *Adv. Rajesh Kadam*  
has solemnly Attested before me at Delhi  
on..... Si. No. *145*  
that the contents of the affidavit which  
have been read Over & explained to him/her  
are true & correct to his/her knowledge

NOTARY

**30 MAR 2026**



GPS Map Camera




New Delhi, Delhi, India 🇮🇳  
D207, Divya Marg, Shiniwas Puri, Block D,  
Defence Colony, New Delhi, Delhi 110024,  
India  
Lat 28.575481° Long 77.235955°  
Tuesday, 31/03/2026 10:28 AM GMT +05:30



GPS Map Camera



Google

**New Delhi, Delhi, India**   
H6cm+998 Park, Block D, Defence Colony, New Delhi, Delhi 110024, India  
Lat 28.57089° Long 77.233436°  
Tuesday, 31/03/2026 11:16 AM GMT +05:30

NIT No. D/EE(M)-I/CNZ/2025-2026/1263/82

Dated 19.03.2026

Time of purchase and download of tender  
Closing of Tender  
Opening of financial bid.

26.03.2026 upto 03:00 PM  
26.03.2026 upto 03:00 PM  
26.03.2026 upto 03:05 PM

FOR ONLINE TENDERING TIME TABLE PLEASE REFER <https://etenders.gov.in/eprocure/app> Sealed percentage rate/item rate are invited for the following works by MCD. As per circular No. AO/Engg (HQ)/MCD/2023/D-215 dated 17.02.2023, the enlisted contractor of the MCD as well as all contractors already registered with CPWD, state PWDs and Urban Local Bodies having valid registration will be allowed to tender for the amount they have registered subject to the conditions that they are neither black listed nor debarred at the time of purchase of tender. Tender will be received as per time table and will be opened at PM on 26.03.2026 website <https://etenders.gov.in/eprocure/app> by EE (M)-I/Central Zone MC Pry School C-Block Lajpat Nagar-III, New Delhi- 110024, Validity of rates will be 5 months from the date of opening of NIT and in case of negotiation from the date of negotiation.

Note: For online tenders, tender cost will be deposited on <https://etenders.gov.in/eprocure/app> through NEFT/net banking etc.

S. No.	Name of work	Tender Amount	Estimated Amount	Earnest Money	Time of completion	Tender Cost	Head of Account
1	Construction of RCC Toe Wall and Providing Wire Mesh Screen/ Screening Bar at Upstream of Defence Colony Drain in Ward No. 143, Andrews Ganj, New Delhi.	32964887	33037100	660800	3 Months	1770	XL-V-A-II

Conditions given in the printed NIT form A-32, chapter 9 of the Municipal accounts code part I will hold good. The contractors will have to give a declaration about the name of the relatives employed in MCD alongwith each tender.

Bidding documents can be downloaded from the website <https://etenders.gov.in/eprocure/app>. Both tender cost and earnest money can be paid through net banking or can be deposited in the form of bank draft of a scheduled bank in favor of Commissioner, Municipal Corporation of Delhi. The contractors shall have to pay the tender cost and earnest money mentioned against the each work at the time of download of tender documents. If the payment is made through demand draft then the contractor has to deposit the different demand draft for tender cost and earnest money at the time of re-encryption of online bid and the same will be received in the office of the Executive Engineer M-1 Central Zone, MC Pry School C-Block Lajpat Nagar-III, New Delhi-110024.

Latest circulars/office orders are to be followed along with general conditions of contract for South Delhi Municipal Corporation works and shall be part of agreement. Any conditional tender is liable to be rejected. Department reserves rights to reject any tender without assigning any reason.

- i) Necessary deduction shall be made in the bills towards GST Act as applicable on work and noting extra shall be payable on the is account.
- ii) Office order No. D/167/EE(P)III/06 dated 11.12.06 regarding deletion of Arbitration clause from contract clauses of the contract and circular No. 471/EE(P)III date 22.02.06 regarding recovery of labour cess will be applicable.
- iii) General specification, General conditions, all special conditions and additional conditions (for dense carpeting etc. in dense work) are applicable the same may be seen in the office of undersigned.
- iv) The circular vide No.PSC/777/2008 dt.01.10.08 regarding Modalities for timely execution of project will be applicable and binding to the contractor.
- v) Circular No. DCA/Engg./2011/387 dt.13.10.11 regarding execution of contract agreement will be applicable.
- vi) Condition/provision for the procurement of the Steel and Cement as circulated vide D/EE(P-1)-SDMC/2013-14/83 dated 16.05.13 will be applicable. The circular vide no. D-77/SE(P)/EE(P)-I/SDMC/2014-15 dated 25.08.14 regarding use of Portal and Pozzolana Cement (PPC) in RCC structures will also be applicable.
- vii) Circular No. Addl. Commr. (Engg.)/MCD/D-41 dated 17.02.23 regarding third party quality assurance will be applicable and charges for the 3rd party quality assurance is to be borne by the contractor.
- viii) The circular vide SDMC/SE(P)/15-16/07 dt. 19.04.16 regarding Dense Carpeting Work will be applicable.
- ix) In all the development works an area of size 1.0 mtr. around the tree, coming at the proposed site of works, shall compulsorily be left kaccha.
- x) The contractor shall quote their rate upto two decimals only. In case, the contractor quotes his rate in three or more decimals, such tender will be out rightly rejected.
- xi) In case quoted lowest rates in respect of two or more agencies are same, then draw of lots etc. will be adopted.
- xii) Circular/office order issued by MCD from time to time upto date of receipt of tender will be applicable and contract conditions/rules/directions/clauses of the contract etc will stand modified to the extent as is mentioned in that/those circular/office orders/abovementioned circular/office orders.
- xiii) As per Circular No. D/SE(P)/2020-21/154 dated 13.10.2020, CPWD Works Manual/SOP available at the time of calling of tenders on CPWD web site cpwd.gov.in will be applicable.
- xiv) Circular No. D/155/E-in-C/SDMC/2020-2021 dated 16.10.2020 – as per this circular “the contractor shall procure Ready Mix Concrete of specified grade conforming to CPWD specifications 2019 from the ready mixed plant setup/operated by the cement manufactures having a cement production capacity not less than one million tons per annum”.
- xv) For RMC work, contractor will submit computerized printed delivery tickets with information as per Annexure-D, CPWD specification 3.9.6.5 and computerized batch mix slips.
- xvi) Circular No. D/CE/QC/2021/SE(QC)/D-237 dated 09.02.2022 reg. Third Party Quality Assurance/Audit.
- xvii) Circular No. 114/Addl. Commr. (Engg.)/CE(QC)/MCD/2022 dated 13.09.2022 regarding checking of works
- xviii) Circular No. CA/DCA/F&G-I/2023/MCD/D-271 dated 18.01.2023 regarding the GST @ 18% is applicable on the non-refundable tender fee / processing fee is applicable.
- xix) Circular No. SE (QC)-II/2022-23/D-122 dated 10.03.2023 regarding random selection of 25% of the works of the

checking by SE (concerned) costing between Rs. 2.00 lacs and Rs. 10.00 lacs (i/c the ALR cases upto 5.00 lacs) is applicable.

- xx) Circular No. Addl. Commr. (Engg.)/MCD/D-107 dated 06.06.2023 regarding implementation of minimum wages Act, EFP and ESI Act in MCD is applicable.
- (.) Circular No. CE (P)/MCD/2023-24/D-03 dated 15.05.2023 regarding procurement of ready mix concrete of specific grade is applicable.
- xxii) Circular No. SE (P)-II/D-44/2023 dated 27.07.2023 regarding pre-printed delivery ticket for each delivery of concrete on which is printed, stamped or written the minimum information detailed invoicing as per Annexure-D of CPWD specification-2019 Vol.1, clause 5.9.6.5.
- xxiii) Circular No. EE (P)-IV/MCD/2025-2026/D-01 dated 15.07.2025 regarding the Clause-7 and Clause-9 as mentioned in CPWD GCC-2023, as applicable in PWD, GNCTD is also the standard clauses applicable to all the work executed by MCD.
- xxiv) Circular No. Addl. Cmr. (Engg.)/HQ/MCD/225-26/D-56 dated 29.12.2025 regarding core cutting, refund of security deposit and extension in defect liability period shall be applicable.
- xxv) Special condition for CMDF works vide circular no dt. No.F.7(1)/5/2025-26/PLG/PF-VIII/ 14761-14766 Dated: 18/12/2025
- xxvi) Circular No. CA-cum-FA/DCA(F&G)-I/MCD/2025/D-41 dated 24.04.2025 regarding collection of GST invoice from contractors both in works and services contract shall be applicable.
- xxvii) The general condition of contract for MCD works (Based on GCC of CPWD work 2023) specification, clause of contract, MCD safety code etc. (containing page No.1 to 130) circulated by MCD vide circular No. D/EE(P)-III/2024-25/260 dated 04.11.2024 and subsequently modification No. D/EE(P)-III/2024-25/275 dated 26.11.2024 is applicable.
- xxviii) Advisory on protection of Human Rights of the person engaged in Manual scavenging or Hazardous cleaning vide No.R-28/1/2021-PRPP (RU-3) dated 24<sup>th</sup> September 2021 will be followed.
- xxix) The contractor shall pay the minimum wages as per prevailing guidelines/circular to unskilled labour & skilled labour.
- xxx) Circular No. Addl. Commr. (Engg.)/MCD/2026/D-88 dated 18.03.2026 regarding modification in para 5.2 of CPWD work manual 2024 is applicable.

**SPECIAL CONDITIONS AS PER DIRECTIVES OF HON'BLE NATIONAL GREEN TRIBUNAL AND EIA GUIDANCE MANUAL**

1. The contractors shall not store/ dump construction material or debris on metalled road.
2. The contractor shall get prior approval from Engineer-in-Charge for the area where the construction material or debris can be stored beyond the metalled road. This area shall not cause any obstruction to the free flow of traffic/ inconvenience to the pedestrians. It should be sure by the contractor that no accidents occur on account of such permissible storage.
3. The contractor shall take appropriate protection measures like raising wind breakers of appropriate height on all sides of the plot/area using CGI sheets or plastic and or other similar material to ensure that no construction material dust fly outside the plot area.
4. The contractor shall ensure that all the trucks or vehicle of any kind which are used for construction purposes or are carrying construction material like cement, sand and other allied material are fully covered. The contractor shall take every necessary precautions that the vehicles are properly cleaned and dust free to ensure that enroute their destination, the dust, sand or any other particles are not released in air/contaminate air.
5. The contractor shall provide mask to every worker working on the construction side and involved in loading, unloading and carriage of construction material and construction debris to prevent in halation of dust particles.
6. The contractor shall provide all medical help, investigation and treatment to the workers involved in the construction of building and carry of construction material and debris relating to dust emission.
7. The contractor shall ensure that C&D waste is transported to the C&D waste site only and due record shall be maintained by the contractor.
8. The contractor shall compulsory use of wetjet grinding and stonecutting.
9. The contractor shall comply all the preventive and protective environments stipulated in the MOEF guidelines, 2010.
10. The contractor shall carryout on Road in section for black smoke generating machinery. The contractor shall use cleaner fuel.
11. The contractor shall ensure that all DG sets comply emissions norms modified by MOEF.
12. The contractor shall use vehicles having pollution under control certificate. The emissions can be reduced by a large extent by reducing the speed of a vehicle to 20mph. Speed bumps shall be used to ensure speed reduction. In case where speed reduction cannot effectively reduce fugitive dust the contract or shall divert traffic to nearby paved areas.
13. The contractor shall ensure that the construction material is covered by tarpaulin. The contractor shall take all other precaution to ensure that no dust particle are permitted to pollute air quality as result of such storage.
14. The paving of the path for plying of vehicles carrying construction material is more permanent solution to dust control and suitable for longer duration projects. The NIT approving authority shall carryout cost benefit ratio analysis of the same.

Details can be had from MCD website <https://ctenders.gov.in/eprocure/apporfromtheofficeofundersigned>.

  
Ex. Engineer (M)-I  
Central Zone

Copy to : All Concerned

**MUNICIPAL CORPORATION OF DELHI**  
**OFFICE OF THE EXECUTIVE ENGINEER M-I CENTRAL ZONE**  
**MC PRY SCHOOL C-BLOCK LAJPAT NAGAR-III, NEW DELHI-24**

NIT No. D/EE(M)-I/CNZ/2025-2026/1143/73

Dated 25.02.2026

Last date of purchase and download of tender  
 Closing of Tender  
 Opening of financial bid

06.03.2026 upto 03:00 PM  
 06.03.2026 upto 03:00 PM  
 06.03.2026 upto 03:05 PM

FOR ONLINE TENDERING TIME TABLE PLEASE REFER <https://etenders.gov.in/e procure/app> Sealed percentage rate/item rate are invited for the following works by MCD. As per circular No. AO/Engg (HQ)/MCD/2023/D-215 dated 17.02.2023, the enlisted contractor of the MCD as well as all contractors already registered with CPWD, state PWDs and Urban Local Bodies having valid registration will be allowed to tender for the amount they have registered subject to the conditions that they are neither black listed nor debarred at the time of purchase of tender. Tender will be received as per time table and will be opened at PM on 06.03.2026 website <https://etenders.gov.in/e procure/app> by EE (M)-I/Central Zone MC Pry School C-Block Lajpat Nagar-III, New Delhi- 110024, Validity of rates will be 5 months from the date of opening of NIT and in case of negotiation from the date of negotiation.

Note: For online tenders, tender cost will be deposited on <https://etenders.gov.in/e procure/app> through NEFT/net banking etc.

S. No.	Name of work	Tender Amount	Estimated Amount	Earnest Money	Time of completion	Tender Cost	Head of Account
1	Desilting/cleaning of Drain from Jangpura Flyover to Round about A-Block Jangpura Extn., National Park Nallah from Frank Anthoni School to L.S.R. Nallah and L.S.R. Nallah from Kalkadevi Marg to Feroz Gandhi Marg in Ward No. 146, Central Zone	1251123	1634300	32700	12 Months	590	XL-V-A (i)
2	Desilting/cleaning of Maharani Bagh nallah/Club Nallah from Railway Line/IE store to C.V. Raman Marg in Ward No. 174, Central Zone.	7645059	9981400	199600	12 Months	1180	XL-V-A (i)
3	Desilting/cleaning of Defence Colony (covered and open portion) from Ring road Kushak Nallah in Ward No. 145, Central Zone.	21367466 & item rate	28563300	571300	12 Months	1770	XL-V-A (i)
4	Improvement/ Development of side berms in front of H.NO. 1 to 14 and in front of H.No 187 to 190 in Sukhdev vihar in ward no 174, Srinivaspuri, Central zone.	996995	957300	19200	2 Months	590	XL-VIII-U (CMDF)
5	Improvement/ Development of side berms in front of H.NO. 37 to 93, 93 to 82 along park side in Sukhdev vihar in ward no 174, Srinivaspuri, Central zone.	762995	731200	14600	2 Months	590	XL-VIII-U (CMDF)
6	Improvement/ Development of side berms along delhi jal board JE office in front of Hno L1 to H.No. N 59 in Srinivaspuri JJ colony in ward no 174, Srinivaspuri, Central zone.	638238	612800	12300	2 Months	590	XL-VIII-U (CMDF)
7	Improvement/ Development of lane adj Lakshman narayan Goverdhan mandir, Prakash Mohalla to Raja dheer sen Marg in ward no 174, Srinivaspuri, Central zone.	411523	395100	7900	2 Months	590	XL-VIII-U (CMDF)
8	Improvement/Development of lane opposite Iskon Mandir from Raju dhaba Amripuri garhi to Gali NO 11 SBI ATM in ward No 174, Srinivaspuri, cnz	734529	705300	14100	2 Months	590	XL-VIII-U (CMDF)
9	Improvement Development of Road by pdg. RMC from H. No. H-67 to H-58 South Ex. Part-I in Kotla Mubarkpur Ward No. 147 Central Zone.	994201	954600	19500	2 Months	590	XL-VIII-U (CMDF)
10	Improvement Development of Road by pdg. RMC from H. No. H-32 to H-44 South Ex. Part-I in Kotla Mubarkpur Ward No. 147 Central Zone.	998985	959200	20000	2 Months	590	XL-VIII-U (CMDF)
11	Improvement Development of Road by pdg. RMC from H. No. H-68 to H-74 South Ex. Part-I in Kotla Mubarkpur Ward No. 147 Central Zone.	842325	808800	17200	2 Months	590	XL-VIII-U (CMDF)
12	Improvement Development of Road by pdg. RMC from H.No. 962 to H.No. 1191 in Arjun Nagar in Kotla Mubarkpur Ward No. 147 Central Zone.	980338	941300	19500	2 Months	590	XL-VIII-U (CMDF)
13	Improvement Development of Road by pdg. RMC from H.No. 955 to Deep Jyoti House in Arjun Nagar in Kotla Mubarkpur Ward No. 147 Central Zone.	933997	896700	17900	2 Months	590	XL-VIII-U (CMDF)
14	Improvement/Development of Bheem Gaoli from H. No.29 to 16 and H. No. 33A to 27 and H. No. 38 to 37A Bhagwan nagar by pdg. RMC in Ward No. 143, Sidharth Nagar, CNZ	521427	574000	11500	2 Months	590	XL-VIII-U (CMDF)
15	Improvement/Development of road from H. No. 3/1 to H. No. 3/6 Bagichi in Sidharth Basti by pdg. RMC in Ward No. 143, Sidharth Nagar, CNZ	563310	692000	13800	2 Months	590	XL-VIII-U (CMDF)

16	Improvement/ Development of lane in N 57 to N 51, N 50 to N 46, L 15 to L21 and L 1 to L 14 in Srinivaspuri Private colony in ward no 174, Srinivaspuri, Central zone.	814924	782500	15650	2 Months	590	XL-VIII-U (CMDF)
17	Improvement of side berm by pdg. CC from H.No. M 19 to M 40 on both in Lajpat Nagar II, Central Zone in Ward No. 144 Central Zone	1433654	1464700	29300	2 Months	590	XL-VIII-U (CMDF)
18	Improvement Development of Road by pdg. RMC from J-51 to J-1 (along park) in Lajpat Nagar-III in Anar Colony Ward No. 146 Central Zone.	1455258	1486800	29700	2 Months	590	XL-VIII-U (CMDF)
19	Improvement Development of Road by pdg. RMC from H.No. C-948 to H.No. 1181 in Arjun Nagar in Kotla Mubarkpur Ward No. 147 Central Zone.	1433317	1466400	29300	2 Months	590	XL-VIII-U (CMDF)
20	Improvement Development of Road by pdg. RMC from H. No. B-34 to B-50 South Ex. Part-1 in Kotla Mubarkpur Ward No. 147 Central Zone.	1222372	1248800	25000	2 Months	590	XL-VIII-U (CMDF)
21	Improvement Development of lane by pdg. RMC from O-33 to O-45 (Mata Mandir) in Lajpat Nagar-II in Anar Colony Ward No. 146 Central Zone.	1122570	1146900	23000	2 Months	590	XL-VIII-U (CMDF)

Conditions given in the printed NIT form A-32, chapter 9 of the Municipal accounts code part I will hold good. The contractors will have to give a declaration about the name of the relatives employed in MCD alongwith each tender.

Bidding documents can be downloaded from the website <https://etenders.gov.in/eprocure/app>. Both tender cost and earnest money can be paid through net banking or can be deposited in the form of bank draft of a scheduled bank in favor of Commissioner, Municipal Corporation of Delhi. The contractors shall have to pay the tender cost and earnest money mentioned against the each work at the time of download of tender documents. If the payment is made through demand draft then the contractor has to deposit the different demand draft for tender cost and earnest money at the time of re-encryption of online bid and the same will be received in the office of the Executive Engineer M-I Central Zone, MC Pny School C-Block Lajpat Nagar-II, New Delhi-110024.

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- i) Necessary deduction shall be made in the bills towards GST Act as applicable on work sand noting extra shall be payable on the is account.
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- iii) General specification, General conditions, all special conditions and additional conditions (for dense carpeting etc. in dense work) are applicable the same may be seen in the office of undersigned.
- iv) The circular vide No.PSC/777/2008 dt.01.10.08 regarding Modalities for timely execution of project will be applicable and binding to the contractor.
- v) Circular No. DCA/Engg./2011/387dt.13.10.11 regarding execution of contract agreement will be applicable.
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- xi) In case quoted lowest rates in respect of two or more agencies are same, them draw of lots etc. will be adopted.
- xii) Circular/office order issued by MCD from time to time upto date of receipt of tender will be applicable and contract conditions/rules/directions/clauses of the contract etc will stand modified to the extent as is mentioned in that/thosecircular/officeorders/abovementionedcircular/officeorders.
- xiii) As per Circular No. D/SE(P)/2020-21/154 dated 13.10.2020, CPWD Works Manual/SOP available at the time of calling of tenders on CPWD web site cpwd.gov.in will be applicable.
- xiv) Circular No. D/155/E-in-C/SDMC/2020-2021 dated 16.10.2020 – as per this circular “the contractor shall procure Ready Mix Concrete of specified grade conforming to CPWD specifications 2019 from the ready mixed plant setup/operated by the cement manufactures having a cement production capacity not less than one million tons per annum”.
- xv) For RMC work, contractor will submit computerized printed delivery tickets with information as per Annexure-D,CPWD specification5.9.6.5andcomputerized batch mix slips.
- xvi) Circular No. D/CE/QC/2021/SE(QC)/D-237dated 09.02.2022 reg. Third Party Quality Assurance/Audit.
- xvii) CircularNo.114/Addl.Commr.(Engg.)/CE(QC)/MCD/2022 dated13.09.2022 regarding checking of works
- xviii) Circular No. CA/DCA/F&G-I/2023/MCD/D-271 dated 18.01.2023 regarding the GST @ 18% is applicable on the non-refundable tender fee / processing fee is applicable.
- xix) Circular No. SE (QC)-II/2022-23/D-122 dated 10.03.2023 regarding random selection of 25% of the works of the checking by SE (concerned) costing between Rs. 2.00 lacs and Rs. 10.00 lacs (i/c the ALR cases upto 5.00 lacs) is applicable.
- xx) Circular No. Addl. Commr. (Engg.)/MCD/D-107 dated 06.06.2023 regarding implementation of minimum wages Act, EFP and ESI Act in MCD is applicable.
- xxi) Circular No. CE (P)/MCD/2023-24/D-03 dated 15.05.2023 regarding procurement of ready mix concrete of specific

grade is applicable.

- xxii) Circular No. SE (P)-II/D-44/2023 dated 27.07.2023 regarding pre-printed delivery ticket for each delivery of concrete on which is printed, stamped or written the minimum information detailed invoicing as per Annexure-D of CPWDspecification-2019 Vol.1, clauses5.9.6.5.
- xxiii) Circular No. EE (P)-IV/MCD/2025-2026/D-01 dated 15.07.2025 regarding the Clause-7 and Clause-9 as mentioned in CPWD GCC-2023, as applicable in PWD, GNCTD is also the standard clauses applicable to all the work executed by MCD.
- xxiv) Circular No. Addl.Cmr.(Engg.)/HQ/MCD/225-26/D-56 dated 29.12.2025 regarding core cutting, refund of security deposit and extension in defect liability period shall be applicable.
- xxv) Special condition for CMDF works vide circular no dt. No.F.7(1)/5/2025-26/PLG/PF-VIII/ 14761-14766 Dated: 18/12/2025
- xxvi) Circular No.CA-cum-FA/DCA(F&G)-II/MCD/2025/D-41 dated 24.04.2025 regarding collection of GST invoice form contractors both in works and services contract shall be applicable.
- xxvii) The general condition of contract for MCD works (Based on GCC of CPWD work 2023) specification, clause of contract, MCD safety code etc. (containing page No.1 to 130) circulated by MCD vide circular No. D/EE(P)-III/2024-25/260 dated 04.11.2024 and subsequently modification No. D/EE(P)-III/2024-25/275 dated 26.11.2024 is applicable.
- xxviii) Advisory on protection of Human Rights of the person engaged in Manual scavenging or Hazardous cleaning vide No.R-28/1/2021-PRPP (RU-3) dated 24<sup>th</sup> September 2021 will be followed.
- xxix) The contractor shall pay the minimum wages as per prevailing guidelines/circular to unskilled labour & skilled labour.

#### SPECIAL CONDITIONS AS PER DIRECTIVES OF HON'BLE NATIONAL GREEN TRIBUNAL AND EIA GUIDANCE MANUAL.

1. The contractors shall not store/ dump construction material or debris on metalled road.
2. The contractor shall get prior approval from Engineer-in-Charge for the area where the construction material or debris can be stored beyond the metalled road. This area shall not cause any obstruction to the free flow of traffic/ inconvenience to the pedestrians. It should be sure by the contractor that no accidents occur on account of such permissible storage.
3. The contractor shall take appropriate protection measures like raising wind breakers of appropriate height on all sides of the plot/area using CGI sheets or plastic and or other similar material to ensure that no construction material dust fly outside the plot area.
4. The contractor shall ensure that all the trucks or vehicle of any kind which are used for construction purposes or are carrying construction material like cement, sand and other allied material are fully covered. The contractor shall take every necessary precautions that the vehicles are properly cleaned and dust free to ensure that enroute their destination, the dust, sand or any other particles are not released in air/contaminate air.
5. The contractor shall provide mask to every worker working on the construction side and involved in loading, unloading and carriage of construction material and construction debris to prevent in halation of dust particles.
6. The contractor shall provide all medical help, investigation and treatment to the workers involved in the construction of building and carry of construction material and debris relatable to dust emission.
7. The contractor shall ensure that C&D waste is transported to the C&D waste site only and due record shall be maintained by the contractor.
8. The contractor shall compulsory use of wetjetin grinding and stonecutting.
9. The contractor shall comply all the preventive and protective environments tepsasstated in the MOEF guidelines, 2010.
10. The contractor shall carryout on Road in section for black smoke generating machinery. The contractor shall use cleaner fuel.
11. The contractor shall ensure that all DG sets comply emissions norms modified by MOEF.
12. The contractor shall use vehicles having pollution under control certificate. The emissions can be reduced by a large extent by reducing the speed of a vehicle to 20mph. Speed bumps shall be used to ensure speed reduction. In case where speed reduction cannot effectively reduce fugitive dust the contract or shall divert traffic to nearby paved areas.
13. The contractor shall ensure that the construction material is covered by tarpaulin. The contractor shall take all other precaution to ensure that no dust particle are permitted to pollute air quality as result of such storage.
14. The paving of the path for plying of vehicles carrying construction material is more permanent solution to dust control and suitable for longer duration projects. The NIT approving authority shall carryout cost benefit ratio analysis of the same.

As per circular No. Addl. Comm. (Engg.)/MCD/2025/D-104 dated 22.01.2025 instructions are as under:-

1. Desilting operation is to be carried out twice in a year, pre monsoon operation by 15th June (Phase-I) and post monsoon by 31st January (Phase II).
2. Work in both the phases is to be carried out by single agency engaged through single contract.
3. The payment to the contractors may be done in two installments, upto 60% after first phase of Desilting/cleaning of drains and remaining 40% after the second phase of Desilting/cleaning.
4. The silt taken out from drains are required to be removed within 3 to 5 days. Under no circumstances 'silt taken out from drains may be left at' the site beyond 7 days.
5. The silt removed from the site shall be transported to only three landfill sites viz; Okhla, Bhaslwa & Ghazipur.
6. Two specific days be fixed & publicized for the general public/ stakeholders to give feedback/complaints/photography of unclear drains in the area.
7. The complaint / feedback may be given on toll free no. 311 of MCD. After that 15 days be given to the concerned contractor to do the cleaning of the specific drains as per feedback/ complaints,
8. Payment to the contractor/agency for first and second installment may be released after Third Party audit and once the agency rectifies the deficiencies notified.
9. 5th June, World Environment Day may be publicized for the public to give their complaints.
10. The students of class 9th or class 11th may be assigned on voluntary basis, some nearby streets / areas to submit their feedback via simple means of WhatsApp or on 311.
11. In all situation cleaning of first phase has to be accomplished by 30th June.
12. Target date for completing the Desilting work for second phase is to be fixed as 31<sup>st</sup> January, which needs to be publicized for the stakeholders including RWA, public representatives to give their feedback on remaining portion /

areas of unclean / non Desilted drains.

13. Desilting work for second phase has to completed, latest by 15<sup>th</sup> February.

14. Rating should be assigned to the contractors based on performance and meeting the target date/dead line for both phases.

Details can be had from MCD website <https://etenders.gov.in/eprocure/appor> from the office of undersigned.



Ex. Engineer (M)-I  
Central Zone

Copy to : All Concerned



SACHIN KUMAR &lt;shkrdhc491@gmail.com&gt;

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**AFFIDAVIT ON BEHALF OF THE RESPONDENT /MCD COMPLIANCE ORDER  
DATED 24.03.2026**

1 message

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**SACHIN KUMAR** <shkrdhc491@gmail.com>  
To: tanish.arora@foxandmandal.co.in

Wed, Apr 1, 2026 at 9:58 AM

advance service for the petitioner  
regards

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Standing Counsel for MCD  
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